

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-207
IB-1639/ND/2019
CA-1024/2020

IN THE MATTER OF:

Nawal Kishore Prasad

Vs

M/s. Hospitech Management Consultants Pvt. Ltd.

...Applicant

...Respondent

SECTION

Under Section 9 of IBC, 2016

Order delivered on 07.02.2019

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

:

For the Respondent

: Mr. Prothiv Dutta for IRP (Proxy Counsel)

ORDER

CA-1024/2020:-

An application bearing no. CA-1024/2020 filed by the IRP under Section 19(2) of the IBC, 2016 for non-cooperation from the personnel of the Corporate Debtor.

Notice to respondent no. 1 & 2 by all modes including process of the bench. Affidavit of service to be filed 2 days before the next date of hearing. List the case on **25.02.2020**.

sd/-

(~~SUMITA PURKAYASTHA~~) (K.K. Vohra)
MEMBER (T)

sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

(Chirag)